

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 26 (RE-2000)/1997-2002

NEW DELHI: 1st August, 2000

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 1997-2002 published on 31st March, 1997 (RE-98), as amended from time to time, namely –

2. After amendment the following will read as under:

Exim Code No.	Item description	Policy	Conditions relating to the policy	Import under SIL/Public Notice
382471 00	Containing acyclic hydrocarbons perhalogenated only with fluorine and chlorine			
382471 00.10*	Other than ozone depleting substances	Free		
382471 00.90*	Other	Restricted		
382479 00	Other			
382479 00.10*	Other than ozone depleting substances	Free		

382479 00.90*	Other	Restricted
961610 00	Scent sprays and similar toilet sprays, and mounts and heads therefor	
961610 00.10*	Other than ozone depleting substances	Free
961610 00.90*	Other	Restricted

* New Entry created in the ITC(HS) Classifications of Export and Import Items, 1997- 2002.

3. Following new entries shall be inserted at the end of appropriate exim code:

Exim Code No.	Item description	Policy	Conditions relating to the policy	Import under SIL/Public Notice
290349 00.20	Difluoro chloromethane CHF ₂ Cl (HCFC 22)	Restricted		
290349 00.30	Methyl flurodichloro methane (1-Fluro-1, 1- dichloro ethane) CH ₃ CFC ₂ (HCFC 141b)	Restricted		
290349 00.40	Trifluoro methyl dichloro methane (1,1,1-Trifluoro-2,2- dichloro ethane) CHCl ₂ CF ₃ (HCFC 123)	Restricted		

This issues in Public Interest.

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(N.L. LAKHANPAL)

Director General of Foreign Trade and ex-officio
Additional Secretary to the Government of India

Copy to all concerned.

(O.P. HISARIA)

Dy. Director General of Foreign Trade